

Rules for Disposal of Surplus and Obsolete Defence Stores

1325. SHRI D. S. A. SIVAPRAKASAM: Will the Minister of DEFENCE be pleased to state:

(a) whether any Rules have been framed for the disposal of surplus and obsolete defence stores;

(b) if so, what are the rules;

(c) whether the submission of end users certificate is one of the rules;

(d) whether any exemption can be given under the rules; and

(e) if so, how many such exemptions were given during the last two years till date indicating the names of the parties and details of exemptions given?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) Yes, Sir.

(b) Disposal of stores within the country are governed by Army, Navy and Air Force Orders issued on the subject. Separate instructions govern the disposal of stores by export.

(c) to (e). There are no formal rules regarding submission of end user certificate. However, as a practice, submission of end user certificate is generally called for in respect of export items except those relating items of soft-ware. Exemptions in this direction are only made in a few cases where the buyers produce an import licence from a friendly country whose rules and regulations would not permit Defence stores supplied by us to be re-exported to undesirable destination. Exemptions during the last two years have been given against import licences issued by the Government of Canada in respect of the following:—

(i) Sale of spare parts of Centurian Tanks to M/s. Levy Auto Parts Co., Canada; and

(ii) 2000 rounds of 7.62 mm. Sub-standard ammunition through M/s. DSS Industries Pvt. Ltd., New Delhi, for trial and evaluation purposes in Canada.

Statutory Wage Board for each Industry

1326. SHRI BHIKHU RAM JAIN: Will the Minister of LABOUR be pleased to state:

(a) whether it is proposed to create Statutory wage boards for each industry; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) and (b). In the 31st Session of the Labour Ministers' Conference held in July, 1980 it was decided *inter-alia* that Central Government should bring forward as enabling legislation providing for setting up of statutory wage boards for fixation/revision of wages by Central/State Governments for each major industry.

Details are being worked out in this regard.

Industrial Relations Machinery

1327. SHRI BHIKHU RAM JAIN: Will the Minister of LABOUR be pleased to state:

(a) whether Government propose to increase the powers of the Industrial Relations Machinery and streamline the procedure for registration of trade unions; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) and (b). Some suggestions in this regard have been received by Government and these are being considered along-with other proposals for amending the laws on industrial disputes and trade unions.

Allocation to Goa, Daman and Diu

1328. SHRIMATI SANYOGITA RANE: Will the Minister of PLANNING be pleased to state:

(a) the outlay proposed by the Planning Board of Goa, Daman and Diu for the revised Sixth Five Year Plan; and